GOVERNMENT OF INDIA OVERSEAS INDIAN AFFAIRS LOK SABHA

UNSTARRED QUESTION NO:318 ANSWERED ON:24.02.2010 INDIANS WORKING ABROAD Thakur Shri Anurag Singh

Will the Minister of OVERSEAS INDIAN AFFAIRS be pleased to state:

- (a) the State-wise number of Indian citizens working abroad;
- (b) whether there is any system to monitor their working conditions ;and
- (c) if so, the details thereof?

Answer

MINISTER OF THE STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI S. M. KRISHNA)

- (a): Exact details are not available because the Ministry does not maintain data on emigration of ECNR workers and ECNR countries. State-wise number of ECR workers who have emigrated to ECR countries during last five years is placed at Annexure-I. Many of these workers would have already returned to India on completion of their contracts.
- (b) & (c): The mandatory working conditions of emigrants are stipulated under Rule 15(2) of the Emigration Rules 1983. On receipt of a complaint about violation of contract by the employer action is taken to black -list the employer after due enquiry. Action is also taken against the recruiting agent concerned for suspension or cancellation of his registration. Indian Missions abroad attend to the day to day problems of emigrant workers and also pay visits to work

sites and labour camps as necessary. In order to secure cooperation of the host country Governments for the protection and welfare of our emigrants, the Government has signed bilateral Labour MOUs with Malaysia, Jordan and with all the GCC countries (except Saudi Arabia). Joint working Groups have been constituted under these MOUs to discuss and resolve problems of emigrants through regular bilateral meetings. Indian Community Welfare Funds have been established in the Indian Missions in all ECR countries to provide onsite support to workers in distress.